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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 2802 of 2004**

(ALOK PRATAP SINGH (DECEASED) IN REM Vs THE UNION OF INDIA AND OTHERS)

Dated : 12-10-2023

Shri K.N. Fakhruddin - Advocate and Shri Himanshu Mishra - Advocate for petitioner.

Shri Pushpendra Yadav - Deputy Solicitor General and Shri Sandeep Shukla - Advocate for respondent No.1/Union of India.

Shri A.D. Bajpai - Government Advocate for State.

Shri Vikram Johri - Advocate for respondent M.P. Pollution Board.

Shri Ravindra Shrivastava - Senior Advocate and Shri Kishore Shrivastava - Senior Advocate with Ms. Shiraz Patodia, Shri Ashish Singh, Ms. Divya Sharma, Ms. Juhi Chawla, Shri Kunal Thakre, Ms. Aditi Shrivastava and Shri Y.M. Tiwari - Advocate for respondent Nos. 4 and 5.

Shri Rajiv Mishra - Advocate and Ms Sakshi Pawar - Advocate for respondent No.7.

Shri Shreyas Dharmadhikari - Advocate for intervenor/International Campaign for Justice Sambhavana Trust, Bhopal.

Shri N.D. Jayprakash - Advocate for respondent/Bhopal Gas Peedith Association.

Learned counsel for petitioner points out that I.A. No.14916/2013 - an application titled as "Union Carbide's toxic waste by Intervenor & Expert: Bhopal Group for Information & Action" has been filed on 26.09.2023 whereas the affidavit in support is sworn and notarized on 23.09.2023.

At this juncture, learned counsel for intervenor prays for time to file a proper affidavit contending that the said mistake is inadvertent.

Let the same be done.

Meanwhile, senior counsel Shri Shrivastava appearing for respondent No.4 and 5 prays for and is granted four weeks time to respond to said I.A. No.14916 of 2023.

Counsel for Union of India Shri Pushpendra Yadav informs that the budgetary sanction for release of the amount of Rs.126 crores is awaited at the level of Ministry of Finance.

Shri Yadav is directed to expedite the said process.

List on **29.11.2023**.

(SHEEL NAGU)
JUDGE

(HIRDESH)
JUDGE

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